

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ),
AT CHENNAI**

Application No.252 of 2017

Udaya Suvarna,
S/o.Late Mahabala Bangera,
Badhragiri,
Baikady Village, Brahmavar Post,
Udupi Taluk and District,
Karnataka – 576 213
& Another. ... Applicants

Vs.

The Deputy Commissioner/
Chairman Udupi District Sand Monitoring Committee,
Office of the Deputy Commissioner,
“Rajathadri”, Manipal, Udupi – 576 104
& 7 Others. ... Respondents

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Dated at Chennai on this 29th day of March, 2022



Counsel for 7th Respondent

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2. I state that the repeated allegation that the Environmental Clearance is required from MOEF & CC is unavailing. It may be seen that the Applicants originally filed O.A.No.111 of 2016 falsely contending that Sand Mining is carried in the Udupi District of Karnataka on the guise of sand bar removal and that a prayer was made not to issue Environmental Clearance to the said prohibited activity. However, when objections were made, pointing out that no sand mining is going on and only removal of sand bar is carried out which is a permissible act and that the prayer in this regard was untenable. In the said situation, the Applicants have accepted the said objection and amended the prayer in the aforesaid Application. Thereafter, eventually, this Hon'ble Tribunal while disposing off the said Application was pleased to categorically hold that the removal of sand bar is not a prohibited activity under Para 3(x) and that the same is a permissible activity under Item No.3 (iv) of the said CRZ Notification, 2011. It was further held in the said Judgment that Removal of Sand Bar is regulated by Office Memorandums dated 24.02.2011, 09.06.2011 and 08.11.2011. Therefore, the Applicants having withdrawn their contention regarding sand mining cannot re-agitate the same, contrary to their own stand taken earlier. The Applicants through the present Application are now trying to obtain reliefs, which they failed to obtain earlier and which were disallowed by this Hon'ble Tribunal consciously. The Applicants after

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having allowed the said Order to become final and binding on them cannot re-open the said issue subsequently. The said earlier Order passed by this Hon'ble Tribunal is binding on the Applicants as much as it binds this Respondent.

3. I further state that the Members of this Respondent are carrying out the exercise of sand bar removal strictly as per CRZ Notification, S.O.19(E), dated 06.01.2011 and in accordance with the various Office Memorandums dated 24.02.2011, 09.06.2011 and 08.11.2011, issued by the Ministry of Environment and Forest, the Report filed by the 1st Respondent, dated 08.10.2021 also confirms the said fact. By no stretch of imagination, the work of sand bar removal carried by the Members of the 7th Respondent for their livelihood can be classified as sand mining.

4. I state that one of the principle contention urged by the Applicant is that the total quantity of sand bars allowed to be removed is around 9,87,179 Metric Tone and if the said quantity of sand is to be removed each Permit Holder out of the total Permit Holders of 170 could remove 16 Trucks of sand everyday and that it is evident that non-traditional methods like JCBs and other mechanized methods are used to extract sand and migrant workers outsiders are employed for the said work is untenable. The said contention is superfluous and preposterous. It may

महाराष्ट्र राज्य न्यायालय
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be seen that the Applicants have filed not even a single document to substantiate the said wild allegations at the time of filing the present Application. The Photos shown during the course of argument by the Applicants are without any specific particulars viz., place, date etc., and in any event, the said Photographs do not show any involvement of the Members of the 7th Respondent and also it is not the case of the Applicants that the Members of the 7th Respondent are party to it. Hence the said documents cannot be taken into consideration. This Respondent is filing few photos which would show as to how the Members of the 7th Respondent are removing sandbars as per the Office Memorandums. The copies of the said Photographs are filed herewith as **Annexure-1**.

5. In this regard it is further submitted that though Permits are given to remove 9,87,179 Metric Tone of sand bar, it does not mean that the entire amount of sand bar is removed. In fact during the subject year out of the 9,87,179 Metric Tone of sand bar only around 1,39,264 Metric Tone of sand bar was removed by the Members of the 7th Respondent. Further, every year the Permits of Sand bar removal will not be given to remove the same quantity of 9,87,179 Metric Tone of sand bar, this quantity may differ due to various environmental features viz., Extent of rainfall, Flow of Water, accumulation of sand etc.,.

Generally, it is possible to remove a maximum of only around 1 Truck of

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sand per day, by the Permits Holders, though they are allowed to remove 5 Trucks of sand per day. Even to procure 1 Truck of sand (10 MT), a Member has to remove around 3 Boats of sand. On an average around 2 Boats of sand could be removed per day which is around 6 to 6.5 Metric Tons of sand. Further, sand cannot be removed beyond 2 to 2.5 Feet and the said work is carried on between 6 AM to 6 PM. In the circumstances, the repeated contention that the exercise of sand removing is being carried 24 x 7 and 365 days in a year and around 16 Trucks of sand is being removed is false and baseless. Further, the permits for removal of sandbars is issued for a period of one year (i.e.) from the Month of July to August. The Months of June and July are fish breeding season, during the said period, Permit Holders will not venture into the waters for removal of sandbars. Thereafter, South West Monsoon sets in from the Month of June-July almost till the end of September. During the said period the removal sandbar is almost impossible due to rains and increase in follow of water levels and other *force majeure* reasons and almost around 4 months in a year will be lost due to the factors mentioned above and at the maximum the permits could be put to use for approximately around 245 days. Further, though the Permit Holders possess the permit to remove sandbars for a year, each Permit Holder

has to surrender his permit after removal of the sandbars allocated to

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ಅಧಿಕಾರಿಗಳಿಗೆ ಸಂದಾಯಿಸುವುದು (೧)

him. The period of sandbar removal depends upon the size of the sandbar allotted to a particular Permit Holder. In almost most of the cases, the Permit Holders cannot use their permits for a year and surrender it within a few months after removing the sandbars.

6. I further state that the News Paper Reports and Complaints filed by the Applicants alongwith their submissions admittedly, pertain to much later point of time viz., 2019 - 2020, whereas, the present Application was filed during 2017. It could have been created to substantiate the allegations made in the present Application. In any event, none of the alleged Perpetrators belong to the 7th Respondent Association and neither the 7th Respondent nor its Members have any affiliation with them. The Applicants are attempting to co-relate sand theft by anti-social elements with sand mining. This Respondent is not sanding on the way of the Applicants from taking action against sand mafia involved in sand theft in the District of Udupi. However, the Applicants cannot use illegal acts of third parties to show the Members of the 7th Respondent in poor light. It may also be noted that not even the name of one Member of the 7th Respondent Association is mentioned in the Complaints or News Paper Reports filed. It is affirmed that not even one Member of the 7th Respondent is associated with illegal sand theft stated therein. The Applicants are using the cause of illegal sand theft to


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defeat the legitimate rights of the Members of the 7th Respondent. It cannot be denied by anyone that there can be nobody more affected than the Members of the 7th Respondent by these acts of sand theft. Even the 7th Respondent has taken up the issue of illegal sand theft before the Authorities concerned. Copy of one among the several complaints given in this regard by this Respondent is enclosed herewith as **Annexure-2**. The 7th Respondent has no objection regarding any action taken against illegal sand theft or mining etc., however, no harm should be caused to livelihood of the Members of the 7th Respondent wrongly quoting the said News reports. Further, from the contents and the names referred in the said News reports would show that the 1st Applicant is very enterprising and has strong political affiliations and it is very much a reality that the present Application is motivated.

7. I state that the contention that permits are issued to extract non-existent sand bars are wholly incorrect. The sand bars are identified by the 6th Respondent, National Institute of Technology Karnataka, Suratkal adopting scientific methods as also in accordance with the Guidelines given by this Hon'ble Tribunal in its Order in Application No.111 of 2016. Further, as per **Annexure No.9**, the Report filed by NITK, Suratkal filed alongwith the present Application by the Applicants the observations of NITK is as under:-

ರಾಜ್ಯ ಸರ್ಕಾರದ ಅಧೀನದಲ್ಲಿರುವ
ನಿರೀಕ್ಷಣಾ ಅಧಿಕಾರಿಗಳಿಂದ
ಆಯ್ಕೆ ಮಾಡಿದ ಸ್ಥಳಗಳಲ್ಲಿ
ಸುರತಕಲ್ ಸುತ್ತಲಿನ ಸುರತಕಲ್
ನಿರೀಕ್ಷಣಾ ಅಧಿಕಾರಿಗಳಿಂದ
ಆಯ್ಕೆ ಮಾಡಿದ ಸ್ಥಳಗಳಲ್ಲಿ

In areas where there are sand bars,

It lead to overflowing of the rivers into fertile agricultural lands of the marginal small land holding farmers.

During low tides, complete river width is exposed at certain stretches, making interrupted navigation, even with hand towed small boats.

There are several stretches where the original cross section of river is altered because of formation of sand bars. This is leading to floods during monsoon season.

This observation calls for identification of strategic locations of sand bars and periodic removal of these deposits.

It may be seen that the said Report was prepared after physical inspections of the 28 sand bars located in CR Zones of Udupi District, were held on 27th April, 2017 and 2nd May, 2017. The 6th Respondent has also given reasons for formation of sand bars in the subject Rivers. The entire allegations made by the Applicant contrary to the Scientific and Technical Report by a recognized Institute are liable to be disregarded.

8. I state the next contention is that permits for removal of sand bars are issued only on the basis of the request of the Fishermen to enable

ಮಾನ್ಯ ಸರ್ಕಾರದ ಅಧೀನದಲ್ಲಿರುವ ಸರ್ಕಾರದ ಸಂಸ್ಥೆ (೧)

ಸರ್ಕಾರದ ಅಧೀನದಲ್ಲಿರುವ ಸರ್ಕಾರದ ಸಂಸ್ಥೆ (೧)

smooth passage of their fishing boats and that as per the RTI information obtained there are no registered Fishermen or Fisherwomen involved in fishing activity in Udupi District and that removal of sandbars are unnecessary is completely *erroneous* and misleading. At the outset, it may be seen that the permits for removal of sand bar has been issued to local community people, these communities for several generations are involved in sand bar removal in Udupi District. Infact the Notification in S.O.19 (E), dated 06.01.2011 governs the issue, the relevant portion of the said Notification in this regard is extracted hereunder:-

“Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government, with a view to ensure livelihood security to the fisher communities and other local communities

Further, the object of sandbar removal among other aspects is to prevent river course getting silted up and inundating neighbouring agricultural lands, preserving the ingress of sea water into fresh water channels etc., As submitted above, the 6th Respondent, NITK, Suratkal has given a Report that accumulation of sand in the River bed would lead to overflowing of the rivers water into fertile agricultural lands of the marginal small land holding farmers. Interestingly, so far the Applicants

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have not disputed or denied this issue. In the circumstances, it is wholly incorrect to point out that the permits for removal of sand bars are issued only to remove obstructions for the fishing boats.

9. I further state that it is wholly untenable to submit that there are no Fishermen and Fisherwomen in the locality. There are around 3000 Fisher Families in Udupi Jilla involved in fishing activity, Registration Certificate of few Fishermen/Fisherwomen and license alongwith their Boats/Vessels details are enclosed herewith as **Annexure -3**. This Respondent is completely unaware as to how, the Applicants have managed to obtain the said RTI reply enclosed in **Annexure No.18** filed alongwith the present Application. It is reiterated here that the removal of sand bars is carried out on request of the Fishermen in the locality for smooth passage of their Boats/Vessels. It is documented in **Annexure Nos.6 & 9** filed by the Applicant alongwith the present Application that during joint physical inspection, it was found that sand bars are present in less than 4 Feet depth of the River bed and consequently, it was recommended and reported by the 6th Respondent as well as by Members of the 7 Member Committee that it is necessary to remove sand to atleast a minimum depth of 0.8 M from the existing level to facilitate smooth passage of mechanized country boats. All the allegations contrary to the above Report are incorrect.

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ಆರ್.ಎಂ. ಸಿದ್ದಿಕ್ವಿ, ಮೈಸೂರು

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10. I state that the reference to the Report filed by 1st Respondent, wherein details regarding amount of penalties imposed for Illegal Sand Mining/Transportation and GPS Violation for transporting vehicles and Boats is erroneous and misleading. It may be seen that said penalties have been imposed on various heads viz., i) Illegal Sand Mining, ii) Illegal Sand Transport, iii) GPS Violation for Transport Vehicles and iv) GPS Violation for Boats. The Members of the 7th Respondent cannot be held accountable for any fines/penalties imposed except for GPS Violation for Boats which would be very minimal. Even the said penalty was slapped only due to the faulty GPS recording. The Office Bearers of the 7th Respondent have already protested regarding the illegal levy of fines and has demonstrated the shortcomings in the GPS recording before the Truth Finding Committee set-up in this regard, however, the Members of the 7th Respondent overruled the said objections, arm-twisting the Members of the 7th Respondent to comply the said demand on the threat with the consequence of not being issued permits for the next year. With no other option, the Members of the 7th Respondent obliged. The proceedings of the 1st Respondent in this regard are enclosed herewith as **Annexure-4**. In addition to the above, due to follow of water, there is movement in the sandbar from the originally identified spot, if the Permit Holders move away from the spot to remove the sandbar, it would be construed as GPS violation of Boats

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and eventually, fines will be levied. This issue has been taken up with the 7 Member Committee time and again, however, in vain.

11. It may be seen that most of the allegations made by the Applicants in the present Application are bereft of specific or any particulars and remain unsubstantiated and thus the same are liable be rejected for want of evidence. Further, all the allegations contrary to the above facts are denied as false and incorrect.

There are no merits in the present Application and it is prayed that the same be dismissed.

The contents of this Counter Affidavit have been read over and explained to the Deponent who understood the same and signed in my presence in Chennai on this the 29th Day of March, 2022

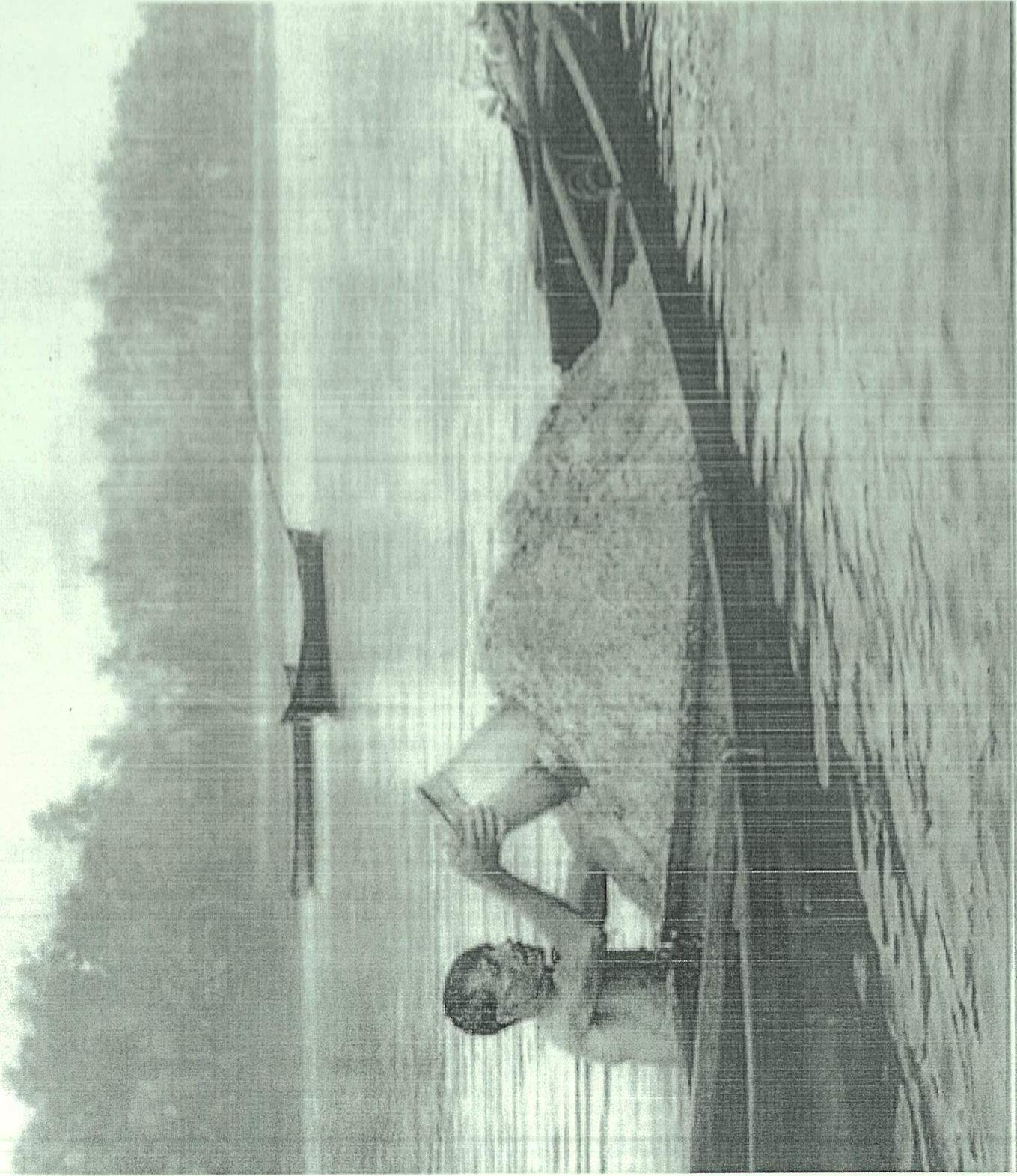
சென்னை மாவட்ட சட்ட அலுவலகம் (9)
சென்னை

Before me,
V. Siva Subramanian
9/3/2022
Adv. Law Chambers
4th Floor Bldg
Chennai-14.

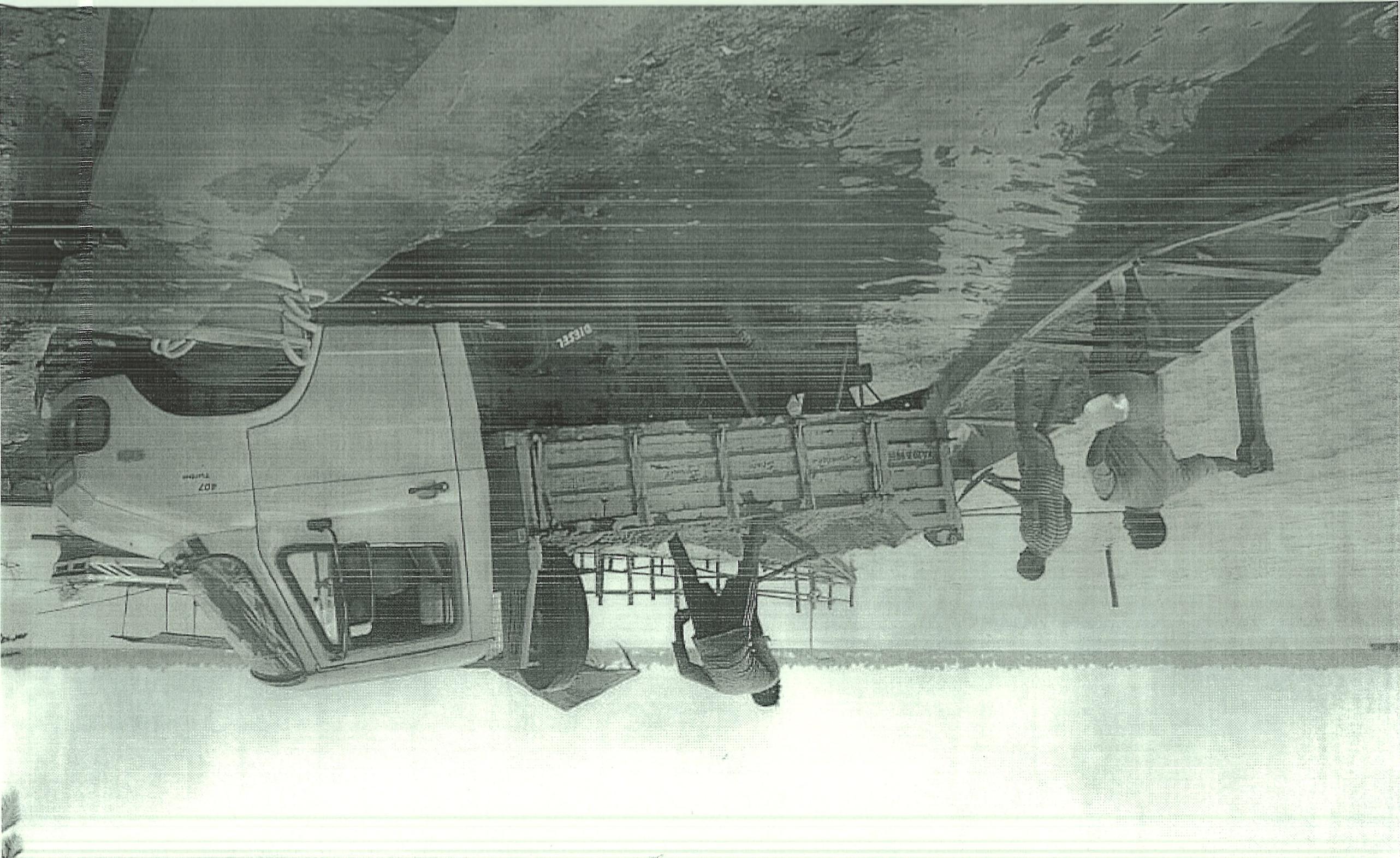
Advocate, Chennai

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Answer-1



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ಈ ಸ್ಥಳಗಳಲ್ಲಿ ಅಕ್ರಮ ಮಾರ್ಕುಗಳಿಗೆ ವಹಿಯಿಲ್ಲದ್ದು ಅಧಿಕಾರಿಗಳು ಸ್ಥಳ ಪರಿಶೀಲನೆ ವಾಹನವನ್ನು ತಡೆಯಲು ಯೋಜಿಸಿ ಅವರಿಗೆ ಫೋನ್‌ವಾಗಿ ಕೂಡಾ ಅನುಬಂಧಿಸಿ.

ವಾಹನವನ್ನು ಸುರಕ್ಷಿಸಿ ತಡೆಗಟ್ಟಿ ರಾಜಕಾರಣವನ್ನು ಬಿಟ್ಟು ಬಿಡಿಸಿ ತಾನು ಸ್ವಾತಂತ್ರ್ಯವನ್ನು ದೇವತೆಗಳನ್ನು ಪಾವತಿಸಿ ವಾಹನವನ್ನು ಬಡುಗಾಡಿ ಪಾಲಿಸಿರುವ ತಂಡದ ಹೆಸರು: ಅನಿಲ ಉನಿ ಅನಿಲ ಕಾರ್ಪೊರೇಷನ್, ತೊಡಕುಗಳಿಗಾಗಿ ಈ ವಿಚಾರವು ತಮ್ಮ ಗಮನಕ್ಕೆ ಬರಬೇಕು ಎಂದು ಸೂಚಿಸಿ ಸಿಬ್ಬಂದಿ ಸಂಸ್ಕರಿಸಬೇಕು.

ಆದುದರಿಂದ ಇವು ದಯಪಾಲಿಸಿ ಈ ಅಕ್ರಮದಂತೆಯನ್ನು ತಡೆಯಲು ಉತ್ತಮವಾದ ಸೂಚನೆ ರವಾನಿಸಿ ಸೂಕ್ತ ಮಟ್ಟದ ಅಧಿಕಾರಿಗಳಿಂದ ಯಾರೂ ಈ ಅಕ್ರಮವನ್ನು ತಡೆಯಲು ಸಾಧ್ಯವಿಲ್ಲ ಎಂದು ನಮಗೆ ಅನಿಸಿತು.

ಆದುದರಿಂದ ದಯಪಾಲಿಸಿ ಇವು ಈ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿ ತುರ್ತು ಅಗತ್ಯವಾಗಿ ಸಂಶೋಧನೆಯನ್ನು ಕೈಗೊಳ್ಳಬೇಕಾಗಿ ತಮ್ಮಲ್ಲಿ ಈ ಮೂಲಕ ಬಂದಿದೆ. ದೃಷ್ಟವಾದ ನಮಗಾಗಿ,

ಇತರ ಅಧಿಕಾರಿಗಳು,
ಅಧಿಕಾರ ಕಮಿಷನರಿಂದ

ನಮಗೆ ಬಂದ ಸಂದೇಶದ ಸಂಖ್ಯೆ: 104/2021

Copy to : ಹಿರಿಯ ಅಧಿಕಾರಿಗಳು, ಗಣಿ ಮತ್ತು

ಇಂಧನ ಇಲಾಖೆ, ರಾಜ್ಯಪಾಲರ ಕಛೇರಿ, ಬೆಂಗಳೂರು.

2. ಪ್ರೊ.ಎಂ.ಎಸ್. ದೀಪಾಕುಮಾರ್, ಉಪನಿರ್ದೇಶಕರು.

[Signature]
ಅಧಿಕಾರಿ

07/5/2021

ಜಿಲ್ಲಾ ಪಂಚಾಯತರ ಶಾಖೆ
ಅಧಿಕಾರಿಗಳು
ಸ್ಥಳೀಯ ಸಂ...
ದಿನಾಂಕ...

Office Of The Superintendent Of Police
ಬೆಂಗಳೂರು ಜಿಲ್ಲಾ ಪಂಚಾಯತರ ಕಛೇರಿ
Udupi Dist., Udupi Taluk, Udupi Taluk, Udupi Taluk
07 MAY 2021
RECEIVED
ಅಧಿಕಾರಿಗಳ ಕಛೇರಿ
ದಿನಾಂಕ...

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Reg. No. S44-2007-08

Cell:9972304470

UDUPI JILLA HOIGE DHONI KARMIKARA SANGHA (R)

Ramgopal Arcade, Opp: .V.T. Temple, Puttur, Santhekatte -
576 105, Udupi Dist.

President
Lokesh J. Mendon
Cell: 9880352020

Vice President
Vasudeva Poojary
Cell: 9448254109

Gen. Secretary
Shama Kunder
Cell: 8971146956

Treasurer
Sudhakar Poojary
Cell: 9964427007

Joint Secretary
Thimmappa Shetty
Cell: 9964496337

R. Ashwath
Cell: 9480337002

Ref.No. J/54/2021
2021

Date: 30-04-

To:

The District Commissioner & President,
Udupi District 7 members Sand Monitoring
Committee,
Rajathadri, Manipal.

Dear Sir,

Sub: Regarding illegal mining of sand all over
Udupi

District.

With reference to the subject matter, in Udupi District sand is being mined illegally without any control and our Sangha is receiving several complaints daily. Even though sand mining by licensees has been stopped in the CRZ areas, sand is being transported by the non-licensees in the same way in which the licensees were transporting the sand. So, now we are giving complaint in writing by mentioning the names of the places wherefrom the sands are being mined illegally. The particulars of the places where illegal mining are going on: Uppoor, Uggelbettu, Heranje, Madisalu river, Havanje, Kukkehalli, Dasbettu, Golikatte, Mayadi, Ammunje, Athradi, Hooode, Chakkethota, Kambalathota, Nidamballi, Padukudru, Kemmannu, Harikhandige, Shivapura, Kadthala, Baliga, Padigara, Valthila, Mudradi, Uppala, Udyavara, Bolje, Kurkalu, Pithrodi, Manipura, ByndoorTaluK: Badakere, Navunda, Maravanthe, Halageri, Kundapura Taluk: Molahalli, Halaadi, Shankaranarayana, Trasi, Hattiyangadi, Movvadi, Kannadakudru, Gangolli

... 2,

At these places illegal sand mining is being going on and when the Officials had gone to inspect the places and to seize the vehicles on some occasions the Officials were gheraved. When the vehicles were seized, the vehicles were got released within an hour by paying paltry penalty by using politicians and restarting sand mining within an hour. It is surprising that such event has not come to your notice.

So, it is our opinion that a High Level Committee shall be formed and higher level Officials of this Committee shall take action to stop illegal sand mining and then only this illegal activity can be stopped.

Therefore we hereby request your goodselves to take immediate stringent action in this matter.

Thanking you,

Yours faithfully,

Udupi Jilla Hoige Doni Karmikara Sangha (R)

On behalf of Administrative Committee

Sd/-

President

Secretary

C.C. to: Senior Geologist,
Mining & Geology Department,
Rajathadri, Manipal

2. Police Higer Officer, Udupi

Copy acknowledged on 7/5/2021
Senior Geologist,
Mining & Geology Department,
Rajathadri, Manipal

Acknowledged on 7/5/2021
Personal Assistant
District Commissioner
Udupi District

Acknowledged on 7/5/2021
Office of the Superintendent of Police, Udupi, Udupi District.

(True Translation of letter originally in Kannada Language to English)

- (ഓരോന്നിനും വേണ്ടി)
- ix) Number of Masts/Bulk Heads/Holds : ..
- x) Tonnage Capacity (Gross Tons) : 6.78
(കുതിരപ്പുറം ശേഷി - നെറ്റ് ടൗണിംഗ്)
- xi) Fishing Gear : GILLNET.
(മത്സരസാധനങ്ങൾ)

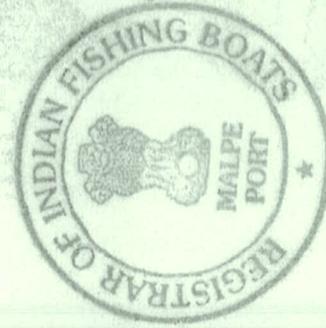
9. Communication Equipment :
 Name of the Equipment :
 Device Number :
 Make & Model :

10. Life Saving Appliances : Life Buoy, LIFE JACKETS.
 Name of the Equipment :

11. Number of Crew : 5

(കുതിരപ്പുറം തിരുത്തൽ കോർഡ്)
 12. Base of Operation : MALPE
 (മത്സരസാധനങ്ങൾ സംഭരണ കേന്ദ്രം)

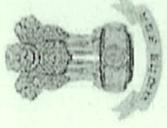
Place : MALPE
 Date : 21/08/2019



Signature and Seal of Registrar
 DEPUTY DIRECTOR OF FISHERIES
 MANGALURU DIVISION
 REGISTRAR OF INDIA FISHING BOATS
 MALPE PORT

Conditions of the Certificate of Registration
 1. This certificate of registration is granted under the provisions of Merchant Shipping Act 1958, as amended.
 2. Any change in the fishing boats, name, other markings, layout, design, capacity of the vessel should be effected only with the prior approval of the registration authority.
 3. The certificate must be produced for inspection on demand by any authorised person.
 4. Should the vessel be lost, broken up or rendered unfit for service, this certificate should be surrendered to the Registrar of the Fishing Boat.

21



Government of India

Form IV

Merchant Shipping (Registration of Indian Fishing Boats), Amendment rules 1988
(See sub rule(2) of Rule 7)

Certificate of Registry of a Fishing Boat



State: KARNATAKA

1. Name of Fishing Boat : DURGAPARAMESHWARI
2. Registration Number & Date : IND-KA-02-MO-1712 & 28/07/2016

3. Call Sign (Where Applicable) : --
4. Port & District where Registered : MALPE & UDUPI
(ಪೂರೈಸಬೇಕು)

5. Name of the Owner : KUSUMA POOJARY
Permanent Residence or Principal : W/O Ravi Amin, H.No.1-70, "Kausinubha", Port
Place of Business. : Road, Balkudru, Hangarkatte, Udipi Taluk &
Dist. : ಬಾಲ್ಕುಡುರು
ಕಾರ್ಪಸ್ ಕುಟುಂಬದ ಸಂ.1-70 "ಕೌಸಿನ್ಬಾ" ಭಾಗ್ಯ ಕಡತ
ಬಾಲ್ಕುಡುರು ಹಂಗಾರ್ಕಾಟೆ, ಉಡುಪಿ ತಾಲ್ಲೂಕು & ಜಿಲ್ಲೆ

Shares Held (%) : 100.00
Aadhhaar (UID) : --
Coastal Security Number : --

6. Category of Ownership : Individual
7. Area of Operation : As prescribed in Merchant Shipping Act 1958 (MS Act)

8. Particulars of Fishing Boat

i) Name & Address of Building Yard : Kochin, Kerala
ii) Year of Build/Rebuild of the Boat : --
iii) Hull Material : Fiberglass
iv) Length(Mtrs) : 9.050
v) Breadth(Mtrs) : 1.800
vi) Depth(Mtrs) : 0.650

2005 FIBER GLASS 9.050 1.800 0.650

IND-KA-02-MO-1712

vii) Engine details

(ಎಂಜಿನ್ ನ ವಿವರಣೆ)
Make : YAMAHA
Year of Make : --
Engine Number : 310984
HP : 25
Name and Address of Manufacturer : --
Number & Diameter of Cylinders : --
Length of Stroke : --
Revolution per minute(RPM) Speed : --

Fuel Used (Capacity in Ltrs) : Kerosene()
(ಉಪಯೋಗಿಸಬೇಕಾದ ಇಂಧನ - ಲೀಟರ್ ನ ಸಾಮರ್ಥ್ಯ ಉಳಿಸಿ ಗಳಿಸಿ)

viii) Type of Vessel : FIBREGLASS CANOE - MO
(ವರ್ಗೀಕರಿಸಿದ ವಾಹನ)

ix) Number of Masts/Bulk Heads/Holds : --

x) Tonnage Capacity (Gross Tons)
(ವಿವರಣೆಯು ಒತ್ತಾಯದ ಸಾಮರ್ಥ್ಯ - ಗ್ರಾಸ್ ಟನ್ ಗಳಲ್ಲಿ)

: 3.18

xi) Fishing Gear
(ಪುಷ್ಕಾರಾಬೇಜು ಉಪಕರಣ)

: GILLNET.
: ಬಿಡು ಬುಲೆಟ್‌ನಲ್ಲಿ

9. Communication Equipment
Name of the Equipment

Device Number

Make & Model

10. Life Saving Appliances

Name of the Equipment

: ...

11. Number of Crew :

: 5

(ವಿವರಣೆಯು ಕೆಲವು ಸಾರಾಸಂಚಿತ ಸಂಖ್ಯೆ)

12. Base of Operation

: MALPE
: (ಕಡಲ್)

(ಪುಷ್ಕಾರಾಬೇಜು ಸಂಸ್ಥೆಯ ಮೂಲ ಕಡಲ್)

KA-02-MO-1712



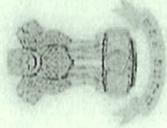
Place : MALPE
Date : 29/07/2016

Signature and Seal of Registering Authority
DEPUTY DIRECTOR FISHING BOATS
MANGALORE DIVISION
REGISTRAR OF INDIAN FISHING BOATS
MALPE PORT

Conditions of the Certificate of Registration

1. This certificate of registration is granted under the provisions of Merchant Shipping Act 1958, as amended.
2. Any change in the fishing boats, name, other markings, layout, design, capacity of the vessel should be effected only with the prior approval of the registration authority.
3. The certificate must be produced for inspection on demand by any authorised person.
4. Should the vessel be lost, broken up or rendered unfit for service, this certificate should be surrendered to the Registrar of the Fishing Boat.

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Government of India

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Merchant Shipping (Registration of Indian Fishing Boats), Amendment rules 1988
(See sub rule(2) of Rule 7)

Certificate of Registry of a Fishing Boat



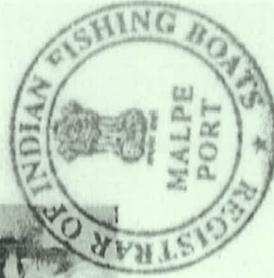
State: KARNATAKA

1. Name of Fishing Boat : AMMA
2. Registration Number & Date : IND-KA-02-MO-3273 & 25/05/2015

3. Call Sign (Where Applicable) : ...

4. Port & District where Registered : MALPE & UDUPI
(ಮಲ್ಲಪ್ಪ ಮತ್ತು ಉಡುಪಿ)

5. Name of the Owner : AJITH KHARVI
Permanent Residence or : Sri Nagesh Kharvi, H.No. 4-290 1 KODI,
Principal Place of Business. Hosabengre, Kodikanyana, Udupi Tq & dist.
ಉಡುಪಿ ಜಿಲ್ಲೆ
ಮುಖ್ಯ ನಾಗರಿಕ ಕಾರ್ಡ್ ಮೇರೆ ನಂ 4-290 1 ಕೋಡಿ ಪಟ್ಟಣ
ಪರಗು, ಕೋಡಿ ತಾಲ್ಲೂಕು ಉಡುಪಿ ತಾ & ಜಿಲ್ಲೆ



Shares Held (%) : 100.00
Aadhaar (UID) : ...

Coastal Security Number : ...

6. Category of Ownership : Individual

7. Area of Operation : As prescribed in Merchant Shipping Act 1958 (MS Act)

8. Particulars of Fishing Boat
(ಪ್ರಾಚಾರಿಕಾ ವರ್ಗತೆಯ ವಿವರ)

i) Name & Address of Building Yard (ವಾಣಿಜ್ಯ ನಿರ್ಮಿಸಿದ ಶಿಫ್ಟಿಂಗ್ ಯಾರ್ಡ್ ನ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ) (...)	: Yogish Ullal Fibre Glass Contractor Malpe Udupi Tq	
ii) Year of Build/Rebuild of the Boat (ವಾಣಿಜ್ಯ ನಿರ್ಮಿಸಿದ /ನವೀಕರಿಸಿದ ವರ್ಷ)	2012	
iii) Hull Material (ವಾಣಿಜ್ಯಕ್ಕೆ ಅನ್ವಯಿಸುವ ಹಿಡ್ಡು ವಸ್ತು)	Fibre Glass	
iv) Length(Mtrs) (ಉದ್ದ ಮೀ.)	10.000	
v) Breadth(Mtrs) (ಅಗಲ ಮೀ.)	1.800	
vi) Depth(Mtrs) (ತಲೆ ಮೀ.)	0.610	

vii) Engine details
(ಇಂಜಿನ್ ನ ವಿವರಗಳು)

Make	YAMAHA	
Year of Make	2012	
Engine Number	687KL-1009127	
HP	9.9	
Name and Address of Manufacturer	...	
Number & Diameter of Cylinders	...	
Length of Stroke	...	
Revolution per minute(RPM)/Speed	...	

Fuel Used (Capacity in Ltrs) : Diesel

viii) Type of Vessel : FIBREGLASS CANOE - MO
(ವಾಣಿಜ್ಯ ವಾಹನ)

ix) Number of Masts/Bulk Heads/Holds : ...

AA018683

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x) Tonnage Capacity (Gross Tons)

(ಚೀಲಿನ ಒಟ್ಟು ತೂಕದ ಸಾಮರ್ಥ್ಯ - ಗ್ರಾಸ್ ಟನ್ ಗಳಲ್ಲಿ)

xi) Fishing Gear

(ವಿವರಿಸಬೇಕಾದ ಯಾವ ಯಾವ ಸಾಧನ)

: 4.5

: GILLNET
: ಬಿಡು ಬಿಡುಗೊಡು ಬಿಡು

9. Communication Equipment

Name of the Equipment

Device Number

Make & Model

10. Life Saving Appliances

Name of the Equipment

: LIFE JACKETS.

11. Number of Crew :

(ವಿವರಿಸಬೇಕಾದ ಯಾವ ಯಾವ ಸಂಖ್ಯೆ)

: 3

12. Base of Operation

(ವಿವರಿಸಬೇಕಾದ ಯಾವ ಯಾವ ಸ್ಥಳ, ತಾಲ್ಲೂಕು, ಜಿಲ್ಲೆ)

: MALPE
: (ಮಲ್ಪೆ)

INDIA-KA-02-MO-3273



Place : MALPE

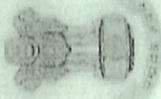
Date : 23/06/2015

Signature and Seal of Registering Authority
DEPUTY DIRECTOR OF FISHERIES
MANGALORE DIVISION
REGISTRAR OF INDIAN FISHING BOATS
MALPE PORT

Conditions of the Certificate of Registration

1. This certificate of registration is granted under the provisions of Merchant Shipping Act 1958, as amended.
2. Any change in the fishing boats, name, other markings, layout, design, capacity of the vessel should be effected only with the prior approval of the registration authority.
3. The certificate must be produced for inspection on demand by any authorised person.
4. Should the vessel be lost, broken up or rendered unfit for service, this certificate should be surrendered to the Registrar of the Fishing Boat.

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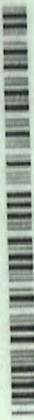


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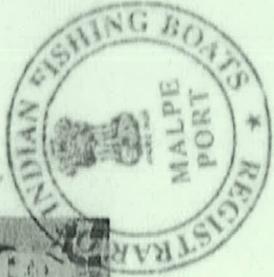
Merchant Shipping (Registration of Indian Fishing Boats), Amendment rules 1988
(See sub rule(2) of Rule 7)

Certificate of Registry of a Fishing Boat



State: KARNATAKA

- 1. Name of Fishing Boat : SHRI MAKARA JYOTHI
- 2. Registration Number & Date (ಸಂಖ್ಯೆ ಸಹಿತ, ದಿನಾಂಕ) : IND-KA-02-MO-3826 & 20/01/2014
- 3. Call Sign (Where Applicable) : - - -
- 4. Port & District where Registered (ಸಂಖ್ಯೆ ಪಡೆದ ಬಂದರು ಮತ್ತು ಜಿಲ್ಲೆ) : MALPE & UDUPI
- 5. Name of the Owner (ಮಾಲೀಕರ ಹೆಸರು) : SANTHOSH KHARVI
S/O Thimmappa Kharvi, "Makara Jyothi", Sasthana Kodi, Hosa Bengre, Udupi



ಸಂಖ್ಯೆ ಮತ್ತು ದಿನಾಂಕ ಸಹಿತ "ಮೂಲ ದಾಖಲೆ" ಸಾಂಪನ್ಮೂಲ ಕೋಡ್ ಸಹಿತ ಸಂಖ್ಯೆ, ಉದಾಹರಣೆಗೆ

Shares Held (%) : 100.00
Aadhaar (UID) : - - -

Coastal Security Number : - - -

- 6. Category of Ownership : Individual
- 7. Area of Operation : As prescribed in Merchant Shipping Act 1958 (MS Act)

8. Particulars of Fishing Boat

- i) Name & Address of Building Yard : Shri Sarveshwara Fiber Works Malpe, Udupi
- ii) Year of Build/Rebuild of the Boat (ದೇಶ ನಿರ್ಮಿಸಿದ /ನವೀಕರಿಸಿದ ವರ್ಷ) : 2013
- iii) Hull Material (ದೇಶನಿರ್ಮಿತ ಅಥವಾ ಇತರ ಅಂಶಗಳಿಂದ ನಿರ್ಮಿತವಾಗಿದೆ) : Fibre Glass
- iv) Length(Mtrs) (ಅಳತೆ) : 9.750
- v) Breadth(Mtrs) (ಅಳತೆ) : 1.980
- vi) Depth(Mtrs) (ಅಳತೆ) : 0.750

IND-KA-02-MO-3826

vii) Engine details

Make (ಉತ್ಪಾದಕರ ಹೆಸರು)	YAMAHA
Year of Make	2013
Engine Number	6B7K-1011229
HP	9.90
Name and Address of Manufacturer	- - -
Number & Diameter of Cylinders	- - -
Length of Stroke	- - -
Revolution per minute(RPM)/Speed	- - -

Fuel Used (Capacity in Ltrs) : Kerosene()

viii) Type of Vessel (ದೇಶನಿರ್ಮಿತ ಅಥವಾ ಇತರ ಅಂಶಗಳಿಂದ ನಿರ್ಮಿತವಾಗಿದೆ) : FIBREGLASS CANOE - MO

AA016910

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ix) Number of Masts/Bulk Heads/Holds : ..
 x) Tonnage Capacity (Gross Tons) : 3.37
 (ದೊಡ್ಡತನ ಬಗ್ಗುಣ ಸಾಮರ್ಥ್ಯ - ಗ್ರಾಸ್ ಟನ್ ಗಳಲ್ಲಿ)
 xi) Fishing Gear : GILLNET.
 (ಪ್ರಮುಖವಾಗಿ ಬಳಸುವ ಉಪಕರಣ)

9. Communication Equipment : ..
 Name of the Equipment : ..
 Device Number : ..
 Make & Model : ..

10. Life Saving Appliances : ..
 Name of the Equipment : ..

11. Number of Crew : 3
 (ದೋಡುಗಳಲ್ಲಿ ಉಳಿಸಿ ಪ್ರಯಾಣಿಸುವವರ ಸಂಖ್ಯೆ)
 : MALPE
 : (ಊರು)

12. Base of Operation : ..
 (ಪ್ರಮುಖವಾಗಿ ಪ್ರಯಾಣಿಸುವ ಊರು, ತಂಡ)

INDIAN FISHING BOATS REGISTRATION MALPE PORT

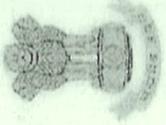


Place : MALPE
 Date : 21/01/2014

Signature and Seal of Registering Authority
 DEPUTY DIRECTOR OF FISHERIES
 MANGALORE DIVISION
 REGISTRAR OF INDIAN FISHING BOATS
 MALPE PORT

Conditions of the Certificate of Registration
 1. This certificate of registration is granted under the provisions of Merchant Shipping Act 1958, as amended.
 2. Any change in the fishing boats name, other markings, layout, design, capacity of the vessel should be effected only with the prior approval of the registration authority.
 3. The certificate must be produced for inspection on demand by any authorised person.
 4. Should the vessel be lost, broken up or rendered unfit for service, this certificate should be surrendered to the Registrar of the Fishing Boat.

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Government of India

Form IV

Merchant Shipping (Registration of Indian Fishing Boats), Amendment rules 1988
(See sub rule(2) of Rule 7)

Certificate of Registry of a Fishing Boat



State: KARNATAKA

1. Name of Fishing Boat : VAILANKANNI
2. Registration Number & Date : IND-KA-02-MM-826 & 24/10/2016

(ನಾಯಕನ ಹೆಸರು ಮತ್ತು ದಿನಾಂಕ)

3. Call Sign (Where Applicable) : - - -

4. Port & District where Registered : MALPE & UDUPI
(ನಾಯಕನ ವಾಸಿಸಿದ ಜಿಲ್ಲೆಯ ಮತ್ತು ಜಿಲ್ಲೆ)

5. Name of the Owner : FELIX RODRIGUES
Permanent Residence or Principal Place of Business : S/o Late Monthu Rodrigues, "Nirmal House", Kodikanyana Post, Vaya Sasthana, Udupi ಜಿಲ್ಲೆ, ಕೊಡುಕೆರ್ನಾ ಪುಸ್ತ, ವಯಾ ಸಾಸ್ತನಾ, ಉಡುಪಿ ಜಿಲ್ಲೆ. ಮಾಲಪು ಕಡಲತೀರದ ಸಮೀಪ ಕೆ.ಎಂ.ಕೆ.ಎಸ್.ನಲ್ಲಿರುವ ಕೈಗಾರಿಕೆ ಮಾದರಿ ಸಾಂಸ್ಥಾನ ಉಡುಪಿ.

Shares Held (%) : - -
Aadhaar (UID) : - - -

Coastal Security Number : - - -

6. Category of Ownership : Individual

As prescribed in Merchant Shipping Act 1958 (MS Act)

7. Area of Operation : - - -

(ಮಾನ್ಯತೆ ಸಹಿತ ಪ್ರದೇಶ)

8. Particulars of Fishing Boat : - - -
(ಮಾನ್ಯತೆ ಸಹಿತ ಮಾಹಿತಿ)

i) Name & Address of Building Yard : Malpe : (- - -)
(ಮಾಲಪೆ ನಿರ್ಮಾಣ ಕಟ್ಟಡದ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ)

ii) Year of Build/Rebuild of the Boat : 1996
(ಮಾಲಪೆ ನಿರ್ಮಾಣ/ನವೀಕರಣದ ವರ್ಷ)

iii) Hull Material (ಮಾಲಪೆ ನಿರ್ಮಾಣದ ವಸ್ತು)	Wood	14.730	5.220	2.270
iv) Length(Mtrs) (ಉದ್ದ)				
v) Breadth(Mtrs) (ಅಗಲ)				
vi) Depth(Mtrs) (ತಗ್ಗಲ)				

vii) Engine details : - - -
(ಇಂಜಿನ್ ಮಾಹಿತಿ)

Make : Ashok Leyland

Year of Make : - - -

Engine Number : 039820

HP : 98

Name and Address of Manufacturer : - - -

Number & Diameter of Cylinders : - - -

Length of Stroke : - - -

Revolution per minute(RPM)/Speed : 2000

Fuel Used (Capacity in Ltrs) : Diesel

(ಇಂಜಿನ್‌ನಲ್ಲಿ ಬಳಸಿದ ಇಂಧನದ ಸಾಮರ್ಥ್ಯ)

viii) Type of Vessel : - - -
(ವಾಹನ ಮಾಹಿತಿ)

TRAWLERS - 4 NIGHT

(ರಾತ್ರಿ 4 ದಿನಗಳಿಗಾಗಿ)

ix) Number of Masts/Bulk Heads/Holds : - - -



AA 020509

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x) Tonnage Capacity (Gross Tons)
(ವಾರ್ಷಿಕ ಉತ್ಪಾದನಾ ಸಾಮರ್ಥ್ಯ - ಗ್ರಾಸ್ ಟನ್ ನಲ್ಲಿ)

: 40.41

xi) Fishing Gear

: TRAWL NETS.
(ಬಿಡುಗಡೆ ಜಾಲ)

9. Communication Equipment
Name of the Equipment

Device Number

Make & Model

10. Life Saving Appliances
Name of the Equipment

: ..

11. Number of Crew :

: 5

(ವಾರ್ಷಿಕ ಉತ್ಪಾದನಾ ಸಾಮರ್ಥ್ಯ)

12. Base of Operation

: MALPE
(ಮಲಪೆ)

IND-KA-02-11M-025

Place : MALPE
Date : 24/10/2016

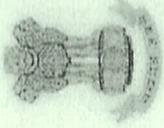


Signature and Seal of Registering Authority
DEPUTY DIRECTOR OF FISHERIES
MANGALORE DIVISION
REGISTRAR OF INDIAN FISHING BOATS
MALPE PORT

Conditions of the Certificate of Registration

1. This certificate of registration is granted under the provisions of Merchant Shipping Act 1958, as amended.
2. Any change in the fishing boats, name, other markings, layout, design, capacity of the vessel should be effected only with the prior approval of the registration authority.
3. The certificate must be produced for inspection on demand by any authorized person.
4. Should the vessel be lost, broken up or rendered unfit for service, this certificate should be surrendered to the Registrar of the Fishing Boat.

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251 61



Government of India

Form IV
Merchant Shipping (Registration of Indian Fishing Boats), Amendment rules 1988
(See sub rule(2) of Rule 7)

Certificate of Registry of a Fishing Boat

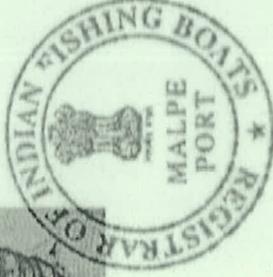


State: KARNATAKA

1. Name of Fishing Boat : SHRI DURGA I
2. Registration Number & Date : IND-KA-02-MO-1935 & 08/06/2015
(ಮಂಜೂರೆ ಸಂಖ್ಯೆ, ಮತ್ತು ದಿನಾಂಕ)

3. Call Sign (Where Applicable) : --
4. Port & District where Registered : MALPE & UDUPI
(ಮಂಜೂರೆ ಮಾಡಿದ ಖಂಡ ಮತ್ತು ಜಿಲ್ಲೆ) : (ಮಲ್ಲೆ, ಉಡುಪಿ)

5. Name of the Owner : RAMACHANDRA SHRIYAN
Permanent Residence : S/o Sheena Mendon, Devi Anugraha,
Principal Place of Business. Kalabaili, PITHRODY, Udyavara, Udupi Tq &
Dist.
ಮೀನು ಪುಲಕದ ಮಾಲೀಕರ ಹೆಸರು ಮತ್ತು ಅವರ ನಿಲುವು
ಉದ್ಯೋಗದ ಖಂಡ ಮತ್ತು ಜಿಲ್ಲೆ



Shares Held (%) : 100.00
Aadhaar (UID) : --

Coastal Security Number : --

6. Category of Ownership : Individual
7. Area of Operation : As prescribed in Merchant Shipping Act 1958 (MS Act)

8. Particulars of Fishing Boat
(ಪುನರ್ಮೂಲನಾ ವಿವರಗಳು)

i) Name & Address of Building Yard : Malpe
(ವಾಹನ ನಿರ್ಮಾಣ ಕಟ್ಟಡದ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ) : (- -)

ii) Year of Build/Rebuild of the Boat : 2007
(ವಾಹನ ನಿರ್ಮಾಣ/ಪುನರ್ಮೂಲನಾ ವರ್ಷ) : 2007
iii) Hull Material : Fibre Glass
(ವಾಹನದ ದೇಹದ ವಸ್ತು) : (ಫೈಬರ್ ಗ್ಲಾಸ್) : 9,150
iv) Length(Mtrs) (ಉದ್ದ) : 1,700
v) Breadth(Mtrs) (ಅಗಲ) : 0.680
vi) Depth(Mtrs) (ಬೀಳು) : 0.680

vii) Engine details
(ಇಂಜಿನ್ ವಿವರಗಳು)

Make : YAMAHA
Year of Make : --
Engine Number : 1007636
HP : 8
Name and Address of Manufacturer : --
Number & Diameter of Cylinders : --
Length of Stroke : --
Revolution per minute(RPM)/Speed : --
Fuel Used (Capacity in Ltrs) : Kerosene/O
(ಉಪಯೋಗಿಸಿದ ಇಂಧನ - ಲೀಟರ್ ಗಳ ಸಾಮರ್ಥ್ಯ/ಒಂದು ಗಂಟೆಗೆ)

viii) Type of Vessel :
(ವಾಹನದ ವಿಧ) : FIBREGLASS CANOE - MO
(ಫೈಬರ್ ಗ್ಲಾಸ್)

ix) Number of Masts/Bulk Heads/Holds : --

AA018723

x) Tonnage Capacity (Gross Tons)

(ವಾರ್ಷಿಕ ಉತ್ಪಾದನಾ ಸಾಮರ್ಥ್ಯ - ಗ್ರಾಸ್ ಟನ್ ನಲ್ಲಿ)

: 2.43

xi) Fishing Gear

(ಉಪಯೋಗಿಸಲಾಗುವ ಸಾಧನ)

: GILLNET.

: ಸಿಬ್ಬಿಲ್ ಜಾಲ/ಕೊಪ್ಪೆ ಜಾಲ

9. Communication Equipment

Name of the Equipment

Device Number

Make & Model

10. Life Saving Appliances

Name of the Equipment

: ...

11. Number of Crew :

(ವಾರ್ಷಿಕ ಉತ್ಪಾದನಾ ಸಾಮರ್ಥ್ಯ)

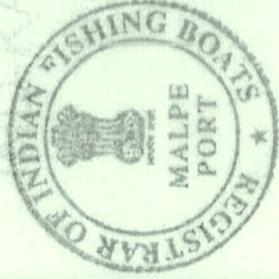
: 5

12. Base of Operation

(ಉಪಯೋಗಿಸಲಾಗುವ ಮುಖ್ಯ ಕಛೇರಿ)

: MALPE

: (ತಾಲೂಕು)



Place : MALPE

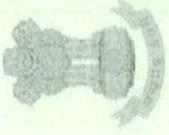
Date : 25/06/2015

Signature and Seal of Registrar of Fisheries
DEPUTY DIRECTOR OF FISHERIES
MANGALORE DIVISION
REGISTRAR OF INDIAN FISHING BOATS
MALPE PORT

Conditions of the Certificate of Registration

1. This certificate of registration is granted under the provisions of Merchant Shipping Act 1958, as amended.
2. Any change in the fishing boats name, other markings, layout, design, capacity of the vessel should be effected only with the prior approval of the registration authority.
3. The certificate must be produced for inspection on demand by any authorised person.
4. Should the vessel be lost, broken up or rendered unfit for service, this certificate should be surrendered to the Registrar of the Fishing Boat.

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Government of India

Form IV

Merchant Shipping (Registration of Indian Fishing Boats), Amendment rules 1988
(See sub rule(2) of Rule 7)

Certificate of Registry of a Fishing Boat



State: KARNATAKA

1. Name of Fishing Boat : SRI MAKARA JYOTHI-
2. Registration Number & Date : IND-KA-02-MO-5581 & 24/02/2021

3. Call Sign (Where Applicable) : - -

4. Port & District where Registered : MALPE & UDUPI
(ಸ್ಥಳ, ಜಿಲ್ಲೆ) : (ಸ್ಥಳ, ಜಿಲ್ಲೆ)

5. Name of the Owner Permanent Residence or Principal Place of Business.

: LAXMANA KHARVI
S/o Thimmappa Kharvi H.no 4-298, "Sr
Makara Jyothi " Kodi Hosabengre,
Kodikanyana Brahmavara
Pin Code 576226
ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ
ಬೆಂ. ವಿಜಯ ನಗರ ಪುರಂ. 4-298 "ಶ್ರೀ ಮಕರ ಜ್ಯೋತಿ
" ಕೋಡಿ ಹೊಸಬೆಂಗ್ರೆ, ಕೊಡಿಕಾನ್ಯಾನ ಬ್ರಹ್ಮವರಾಜಿ ಜಿಲ್ಲೆ
576226



Shares Held (%) : 100.00
Aadhaar (UID) : 676985701156

Coastal Security Number : - -

6. Category of Ownership : Individual

7. Area of Operation : As prescribed in Merchant Shipping Act 1958 (MS Act)

8. Particulars of Fishing Boat (ಬೋಟಿನ ವಿವರಣೆ)

i) Name & Address of Building Yard : Sri Siddivinayaka Boat Building yard Mangaluru
(ದೇಶ ವಿಭಾಗ ಮತ್ತು ಮಾರ್ಗ ನಿರ್ದೇಶನ ಮತ್ತು ವಿಳಾಸ) : (- -)
ii) Year of Build/Rebuild of the Boat : 2021
(ದೇಶ ನಿರ್ಮಿಸಿದ/ನಿರ್ಮಿಸಿದ ವರ್ಷ) :
iii) Hull Material : FIBER GLASS
(ದೇಶ ನಿರ್ಮಿಸಿದ ವಸ್ತುವಿನ ವಿವರಣೆ) :
iv) Length(Mtrs) : 9.750
(ಉದ್ದ, ಮೀ.) :
v) Breadth(Mtrs) : 1.980
(ಅಗಲ, ಮೀ.) :
vi) Depth(Mtrs) : 0.760
(ಎತ್ತರ, ಮೀ.) :

vii) Engine details (ಎಂಜಿನ್ ನ ವಿವರಣೆ)

Make : YAMAHA
Year of Make : 2019
Engine Number : 6B7K-1018546
HP : 9.9
Name and Address of Manufacturer :
Number & Diameter of Cylinders :
Length of Stroke : 1500

Revolution per minute(RPM)/Speed

Fuel Used (Capacity in Ltrs) : Kerosene(
(ಎಂಜಿನ್‌ನಲ್ಲಿ ಬಳಸಿದ ಇಂಧನ - ಲೀಟರ್ ನ ಸಾಮರ್ಥ್ಯ, ರೇಟರ್ ನಿಗದಿ)

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viii) Type of Vessel
(പുലകളുടെ തരം) : FIBREGLASS CANOE - MO
(ഫൈബർ ഗ്ലാസ്)

ix) Number of Masts/Bulk Heads/Holds
(പുലകളുടെ എണ്ണം) : - -

x) Tonnage Capacity (Gross Tons)
(പുലകളുടെ തൂണുളള ശേഷനം - നെറ്റ് ടൗൺ റിട്ടൺ) : 3.37

xi) Fishing Gear
(പുലകളുടെ ഉപകരണങ്ങൾ) : GILLNET.
(ഗില്ലനെറ്റ്)

9. Communication Equipment
Name of the Equipment : Device Number : Make & Model :

10. Life Saving Appliances
Name of the Equipment : Life Buoy, LIFE JACKETS.

11. Number of Crew : 3
(പുലകളുടെ റിപ്പോർട്ട് ചെയ്ത അംഗങ്ങളുടെ എണ്ണം)

12. Base of Operation : MALPE
(പുലകളുടെ അതിർത്തിയിലെ സ്ഥലം, ദേശം) : (താലൂക്ക്)



Place : MALPE
Date : 24/02/2021

Signature and Seal of Registering Authority
Deputy Director of Fisheries
UDUPI DIVISION
REGISTRAR OF INDIAN FISHING BOAT:
MALPE PORT

Conditions of the Certificate of Registration

1. This certificate of registration is granted under the provisions of Merchant Shipping Act 1958, as amended.
2. Any change in the fishing boats, name, other markings, layout, design, capacity of the vessel should be effected only with the prior approval of the registration authority.
3. The certificate must be produced for inspection on demand by any authorised person.
4. Should the vessel be lost, broken up or rendered unfit for service, this certificate should be surrendered to the Registrar of the Fishing Boat.

IT Support by National Informatics Centre

This Boat is mortgaged to
Union Bank of India
Sashan Branch

Deputy Director of Fisheries
UDUPI DIVISION
REGISTRAR OF INDIAN FISHING BOAT
MALPE PORT

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Government of India

Form IV
Merchant Shipping (Registration of Indian Fishing Boats), Amendment rules 1988
(See sub-rule(2) of Rule 7)

Certificate of Registry of a Fishing Boat

State: KARNATAKA

1. Name of Fishing Boat : NIRMAL V
2. Registration Number & Date (ನೋಂದಣಿ ಸಂಖ್ಯೆ ಮತ್ತು ದಿನಾಂಕ) : IND-KA-02-MM-486 & 19/11/2018

3. Call Sign (Where Applicable) : ..

4. Port & District where Registered (ನೋಂದಣಿ ಮಾಡಿದ ನಗರ ಮತ್ತು ಜಿಲ್ಲೆ) : MALPE & UDUPI (ಮಲ್ಪೆ ಉಡುಪಿ)

5. Name of the Owner (ಮಾಲೀಕರ ಹೆಸರು) : SOBINA RODRIGUES
Permanent Residence or Principal Place of Business. (ದೇಶೀಯ ನಿವಾಸ ಅಥವಾ ಮುಖ್ಯ ಕಛೇರಿ) : W/o Felix Rodrigues Do.no. 4-162, Kodi Kanyana, Sastiana Udipi Ptn. Code:576226

Shares Held (%) : ..
Aadhaar (UID) : ..
Coastal Security Number : ..

6. Category of Ownership (ಮಾಲೀಕತ್ವದ ವಿಧ) : Individual
7. Area of Operation (ಮಾನ್ಯತೆ ಪಡೆದ ಪ್ರದೇಶ) : As prescribed in Merchant Shipping Act 1958 (MS Act)

8. Particulars of Fishing Boat (ಮೀನುಗಾರಿಕಾ ವಾಹನದ ವಿವರ)

i) Name & Address of Building Yard (ವಹನ ನಿರ್ಮಿಸಿದ ಬಿಲ್ಡಿಂಗ್ ಯಾರ್ಡ್ ನ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ) : ..

ii) Year of Built/Rebuild of the Boat (ವಹನ ನಿರ್ಮಿಸಿದ/ನವೀಕರಿಸಿದ ವರ್ಷ) : ..

iii) Hull Material (ವಹನದ ದೇಹದ ವಸ್ತುವಿನ ವಿಧ) : Wood
iv) Length(Mtrs) (ಉದ್ದ ಮೀ) : 16.750
v) Breadth(Mtrs) (ಅಗಲ ಮೀ) : 5.200
vi) Depth(Mtrs) (ತಗಲ ಮೀ) : 2.350

vii) Engine details (ಇಂಜಿನ್ ನ ವಿವರ)

Make : Ashok Leyland

Year of Make : ..

Engine Number : ALMU 402J1-10840

HP : 106

Name and Address of Manufacturer : ..

Number & Diameter of Cylinders : ..

Length of Stroke : ..

Revolution per minute(RPM)/Speed : 2000

Fuel Used (Capacity in Ltrs) : Diesel

(ವಾಹನದ ಸಾಮರ್ಥ್ಯ - ಲೀಟರ್ ನ ಸಾಮರ್ಥ್ಯ) : Diesel

ಎಲೆಕ್ಟ್ರಿಕ್ ಇಂಜಿನ್

viii) Type of Vessel : TRAWLERS - 4 NIGHT

(ಕಡಲ ಮೀನುಗಾರಿಕೆಗೆ ಬಳಸಲಾಗುವ ವಾಹನದ ವಿಧ) : ಕಡಲ ಮೀನುಗಾರಿಕೆಗೆ ಬಳಸಲಾಗುವ ವಾಹನ



IND-KA-02-MM-486

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(നൽകേണ്ട വിവരങ്ങൾ)

- ix) Number of Masts/Bulk Heads/Holds : 1 / 11
- x) Tonnage Capacity (Gross Tons) : 40.61
(കുതിരപ്പുറം ശേഷി - നെറ്റ് ടൺ നില.)
- xi) Fishing Gear : TRAWL NETS
(പുറപ്പെടുവിക്കാനുള്ള ഉപകരണങ്ങൾ)

9. Communication Equipment _____
 Name of the Equipment _____
 Device Number _____
 Make & Model _____

10. Life Saving Appliances : Life Buoy, LIFE JACKETS
 Name of the Equipment _____

11. Number of Crew : 5
 (കുതിരപ്പുറം, കപ്പൽ, ഓരോരുത്തരുടെ നാമങ്ങൾ)
 12. Base of Operation : MALPE : (മലപ്പുഴ)
 (പുറപ്പെടുവിക്കാനുള്ള സ്ഥലം, കോഡ്)

INDIAN FISHING BOATS REGISTRY



Signature and Seal of Registering Authority
 DEPUTY DIRECTOR OF FISHERIES
 MANGALORE DIVISION
 REGISTRAR OF INDIAN FISHING BOATS
 MALPE PORT

[Handwritten Signature]

Place : MALPE
 Date : 19/11/2016

Conditions of the Certificate of Registration

1. This certificate of registration is granted under the provisions of Merchant Shipping Act 1958, as amended.
2. Any change in the fishing boats, name, other markings, layout, design, capacity of the vessel should be effected only with the prior approval of the registration authority.
3. The certificate must be produced for inspection on demand by any authorised person.
4. Should the vessel be lost, broken up or rendered unfit for service, this certificate should be surrendered to the Registrar of the Fishing Boat.

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ನಾಡದೋಣಿ ಮೀನುಗಾರಿಕೆ ಸೀಮೆಎಣ್ಣೆ ವಿಶೇಷ ರಹದಾಲಿ

1. ರಹದಾಲಿ ಸಂಖ್ಯೆ : 63/2006-07.
2. ರಹದಾಲಿದಾರರ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ : ಶಂಕರ ಎಂಟು
ಕೆ. ನುತುಳ ಕುಸುರ
ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ.
3. ಮೀನುಗಾರಿಕಾ ದೋಣಿಯ ಹೆಸರು : 'ಶ್ರೀ ೨೨೨೨'
4. ಇಂಜಿನ್ ಹೆಸರು ಮತ್ತು ಅಶ್ವಶಕ್ತಿ : ನುತುಳಿ ನುತು 9.9HP
5. ಇಂಜಿನ್ ಸಂಖ್ಯೆ : 00991K-780412.
6. ಮೀನುಗಾರಿಕೆ ಇಲಾಖೆಯಲ್ಲಿ ನೋಂದಾಯಿಸಿದ ಇಲಾಖಾ ಸಂಖ್ಯೆ : IND-KA-02-MO-2521.
7. ತಿಂಗಳೊಂದಕ್ಕೆ ಮಂಜೂರು ಮಾಡಿದ ಸೀಮೆಎಣ್ಣೆಯ ಪ್ರಮಾಣ : ತಿಂಗಳ ಹಂಚಿಕೆಯಂತೆ
8. ರಹದಾಲಿ ಅವಧಿ : 31-05-2007.
9. ಆಧಾರ್ ಕಾರ್ಡ್ ಸಂಖ್ಯೆ : 2359 2321 8040
10. ಸೀಮೆಎಣ್ಣೆ ವಿತರಣೆ ಮಾಡುವ ಕೇಂದ್ರ : ನಾಡದೋಣಿ ಮೀನುಗಾರರ ಸಹಕಾರಿ ಸಂಘ, ಮಲ್ಲೆ ಬಂದರು

ಸೀಮೆಎಣ್ಣೆ ಷಿಲ್ಲರೆ ಪಾರಾಟಗಾರರು ಪರ್ಮಿಟ್‌ದಾರರಿಂದ ಸಗದು ಒಲ್ಲನಲ್ಲ ಸಹಿ ಪಡೆದು ಸೀಮೆಎಣ್ಣೆಯನ್ನು ವಿತರಣೆ ಮಾಡಲು ತಿಳಿಸಿದೆ.

ತಾಲೂಕು : ಉಡುಪಿ

ದಿನಾಂಕ : _____ ಸಹಿ/-

ತಹಶೀಲದಾರರು, ಉಡುಪಿ

ದಿನಾಂಕ 31-5-2022ರ
ತನಕ ನವೀಕರಿಸಿದೆ.

Patt

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Photo with
Rubber stamp

SPECIAL KEROSENE PERMIT FOR FISHING TRADITIONAL BOAT

1. Permit No. : 355/ 99 - 2000
2. Name and Address of Permit Holder : Shekhara Bangera
S/o: Raju Kotian
Kodi Kanyana,
: "Maha Ganesh"
: Yamaha, 8 HP
: 301663
3. Name of the Fishing Boat : IND-KA-02-MO. 2373
4. Name Engine and H.P.
5. Engine Number
6. Fisheries Department Registration No.
7. Monthly Kerosene limit permitted : as per Monthly distribution
8. Period of License : 31.05.2000
9. Aadhaar Card No. : 6630 9974 2351
10. Kerosene Distribution Center : Nadaddoni Meenugarara
Sahakari

Sangha, Malpe Harbour

Taluk: Udupi

Date :

Sd/-
Tahasildar, Udupi

Renewed upto 31.5.2021

Sd/-
Tahasildar, Udupi

Renewed upto 31.5.2022

Sd/-
Tahasildar, Udupi

True Translation of matter in Kannada to English

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8/23/2021

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ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಮೀನುಗಾರಿಕೆ ಇಲಾಖೆ
FORM-II
ಪ್ರಕೃತಿ-II

THE KARNATAKA MARINE FISHING (REGULATION) Rules 1987

ಕರ್ನಾಟಕ ಕಡಲ ಮೀನುಗಾರಿಕೆ (ವಿನಿಯಮನ) ನಿಯಮಗಳು 1987

(See Rule 5(4))
(ನಿಯಮ 5(4) ನೋಡಿ)

LICENCE GRANTED FOR USING FISHING VESSEL FOR FISHERIES

ಮೀನುಗಾರಿಕಾ ದೋಣಿಗಳಿಗೆ ಮೀನುಗಾರಿಕೆ ನಡವಲು ಮಂಜೂರಾದ ಪರವಾನಗಿ

No. and Date Of Licence ಪರವಾನಗಿ ಸಂಖ್ಯೆ ಮತ್ತು ದಿನಾಂಕ	Licence No.: 02/02-mlpudu-udu-03/03888 Date : 23/08/2021
Name and Address of the Person to whom the Licence is Issued ಪರವಾನಗಿ ಪಡೆದವರ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	Name: SHANKARA AMIN Address:S/O Muttappa Kundar,H no.4- 32,Bolija, Udyavara, Udupi.
Particulars of the Fishing Vessel Licensed ಪರವಾನಗಿ ನೀಡಿದ ಮೀನುಗಾರಿಕಾ ದೋಣಿಯ ವಿವರ	
-Name Of the Vessel ದೋಣಿಯ ಹೆಸರು	POOJANIDHI
-Registration Number ನೋಂದಣಿ ಸಂಖ್ಯೆ	IND-KA-02-MO-2521
-Engine Number and Horse Power ಎಂಜಿನ್ ಸಂಖ್ಯೆ ಮತ್ತು ಅಶ್ವಶಕ್ತಿ	Engine No.: 00991K-780412 HP : 9.9
-Size Of Vessel ದೋಣಿಯ ಗಾತ್ರ	Length : 8.050 Breadth : 1.730 Depth : 0.630
Fishing Gear Licensed ಪರವಾನಗಿ ನೀಡಿದ ಮೀನುಗಾರಿಕೆ ಬಲೆ	GILLNET
Period For Which The Licence is Issued ಪರವಾನಗಿ ನೀಡಿದ ಅವಧಿ	1st August 2021 to 31st July 2022
Licence Fee ಪರವಾನಗಿ ಶುಲ್ಕ	Rs 100.00 In Words : Rupees One Hundreds Only

Place: *Mafu*
Date: 23/08/21.

[Signature]
Signature of the Authorised Officer
Muttappa Fishing Harbour Fisheries
Seal
Muttappa, Udyavara Taluk.



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ, ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ 576104.

OFFICE OF THE DEPUTY COMMISSIONER UDUPI DISTRICT, MANIPAL UDUPI 576101
Telephone: 0820 2574925

Email: deo.udupi@gmail.com

ಸಂಖ್ಯೆ:ಗಭೂಇ/ಉಡುಪಿ/CRZ.ಮರಳು/2018-19 / 473

ದಿನಾಂಕ: 02-07-2018

ಹಿಂಬರಹ

ವಿಷಯ: ಅನಾವಶ್ಯಕವಾಗಿ ಕಾನೂನು ಉಲ್ಲಂಘನೆ ಮಾಡಿರುವುದಾಗಿ ನೋಟೀಸ್ ನೀಡಿರುವ ಬಗ್ಗೆ ವರದಿ ನೀಡುವ ಕುರಿತು.

ಉಲ್ಲೇಖ:1. ಉಡುಪಿ ಜಿಲ್ಲಾ ಹೆಚ್ಚು ದೋಣಿ ಕಾರ್ಮಿಕರ ಸಂಘ (ರಿ) ಇವರ ಮನವಿ ದಿನಾಂಕ: 27.06.2018.

2. ದಿನಾಂಕ: 16-02-2018 ರಂದು ನಡೆದ 7 ಸದಸ್ಯರ ಸಮಿತಿ ಸಭೆಯ ನಡವಳಿ.

ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, 2017-18 ನೇ ಸಾಲಿನಲ್ಲಿ ತಾತ್ಕಾಲಿಕ ಪರವಾನಿಗೆ ನೀಡುವ ಸಂದರ್ಭದಲ್ಲಿ ದೋಣಿಗಳಿಗೆ ಜಿ.ಪಿ.ಎಸ್ ಹಾಕುವ ಬಗ್ಗೆ ಯಾವುದೇ ಮಾರ್ಗದರ್ಶನ ನೀಡದೇ ನಮ್ಮಿಂದ ಜಿ.ಪಿ.ಎಸ್ ಅಳವಡಿಸಿದ ನಂತರ ಹಲವು ಪರವಾನಿಗೆದಾರರಿಗೆ ನಿಯಮ ಉಲ್ಲಂಘನೆ ಎಂದು ನೋಟೀಸ್ ನೀಡಿರುತ್ತೀರಿ. ನಮ್ಮ ಸಂಘದ ಕೆಲವು ಸದಸ್ಯರಗಳು ಜಿ.ಪಿ.ಎಸ್ ಸರಿ ಇಲ್ಲವೆಂದು ದೂರು ನೀಡಿದ್ದರಿಂದ ಸತ್ಯ ತೋರಿಸುವ ಸಮಿತಿ ಮಾಡಿ, ಸತ್ಯ ತೋರಿಸುವ ಸಮಿತಿಯೂ ಜಿ.ಪಿ.ಎಸ್ ಸರಿ ಇಲ್ಲವೆಂದು ವರದಿ ನೀಡಿರುತ್ತದೆ. ಇದಾಗಿಯೂ ಜಿ.ಪಿ.ಎಸ್ ಸರಿ ಇಲ್ಲವೆಂದು ತಮ್ಮ ಗಮನದಲ್ಲಿದ್ದರೂ ನಮ್ಮ ಪರವಾನಿಗೆದಾರಿಗೆ ಪದೇ ಪದೇ ಕಾನೂನು ಉಲ್ಲಂಘನೆ ಎಂದು ನೋಟೀಸ್ ನೀಡಿರುತ್ತೀರಿ. ನಮ್ಮ ಸಂಘದ ಸದಸ್ಯರಿಂದ ವಸೂಲಿ ಮಾಡಿರುವ ದಂಡವನ್ನು ಹಿಂತಿರುಗಿಸಿ ಅವರಿಗೆ ಮುಗಿದ ನಂತರ ಜಿ.ಪಿ.ಎಸ್ ವರದಿ ಪ್ರಕಾರ ನೀಡಿರುವ ನೋಟೀಸ್‌ಗಳನ್ನು ನಿರಾಧಾರಿತ ಎಂದು ಪರಿಗಣಿಸಬೇಕೆಂದು ಉಲ್ಲೇಖ ಪತ್ರ (1) ರಲ್ಲಿ ವಿನಂತಿಸಿಕೊಂಡಿರುವುದು ಸರಿಯಷ್ಟೆ.

ಉಡುಪಿ ಜಿಲ್ಲೆಯ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ಮರಳು ದಿಬ್ಬ ತೆರವುಗೊಳಿಸಲು ದೋಣಿಗಳಿಗೆ ಅಳವಡಿಸಿರುವ ಜಿ.ಪಿ.ಎಸ್ ಉಪಕರಣಗಳ ಬಗ್ಗೆ ಇರುವ ಸಮಸ್ಯೆಗಳ ಬಗ್ಗೆ ಪ್ರಸ್ತಾಪಿಸಿ ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆಯಿಂದ ಪರವಾನಿಗೆ ಪಡೆದು ಉಲ್ಲಂಘನೆ ಮಾಡಿರುವ ಪರವಾನಿಗೆದಾರರ ಬಗ್ಗೆ ಜಿ.ಪಿ.ಎಸ್ ಸಂಸ್ಥೆಯವರು ದೋಣಿಗಳಿಗೆ ಅಳವಡಿಸಿರುವ ಜಿ.ಪಿ.ಎಸ್ ಉಪಕರಣಗಳ ಕಾರ್ಯ ನಿರ್ವಹಣೆಯನ್ನು ಪರಿಶೀಲಿಸಿ ವರದಿ ನೀಡಲು ಸತ್ಯ ತೋರಿಸುವ ಸಮಿತಿಗೆ ಆದೇಶ ನೀಡಲಾಗಿರುತ್ತದೆ.

ದಿನಾಂಕ: 19-01-2018, 20-01-2018 ಮತ್ತು 23-01-2018 ರಂದು ಉಡುಪಿ ಹಾಗೂ ಕುಂದಾಪುರ ತಾಲ್ಲೂಕಿನ ಸಿ.ಆರ್.ಝಡ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ಮರಳು ದಿಬ್ಬಗಳನ್ನು ತೆರವುಗೊಳಿಸುವ ಸಲುವಾಗಿ ದೋಣಿಗಳಿಗೆ ಅಳವಡಿಸಿರುವ ಜಿ.ಪಿ.ಎಸ್ ಉಪಕರಣಗಳ ಕಾರ್ಯ ನಿರ್ವಹಣೆಯ ಬಗ್ಗೆ ಪರಿಶೀಲನೆಯನ್ನು ಜಿ.ಪಿ.ಎಸ್ ವರದಿಯ ಆಕ್ಷೇಪಣೆದಾರರ ಸಮ್ಮುಖದಲ್ಲಿ ಕೈಗೊಳ್ಳಲಾಗಿದ್ದು ಜಿ.ಪಿ.ಎಸ್ ಅಳವಡಿಸಿರುವ ದೋಣಿಯ ಚಲನ ವಲನದ ಪ್ರಾತ್ಯಕ್ಷಿಕೆ ವರದಿಯನ್ನು ನೆಟ್‌ವರ್ಕ್ ಲಭ್ಯವಿಲ್ಲದ ಕಾರಣ ಸದರಿ ಮಾಹಿತಿಯನ್ನು ಸ್ಥಳದಲ್ಲಿ ತೋರಿಸಲು ಸಾಧ್ಯವಾಗುತ್ತಿಲ್ಲ ಹಾಗೂ ಸದರಿ ವರದಿಯನ್ನು ಮರುದಿನ ನೀಡುವುದಾಗಿ T4U ಸಂಸ್ಥೆಯವರು ತಿಳಿಸಿರುತ್ತಾರೆ. ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ನೆಟ್‌ವರ್ಕ್ ಲಭ್ಯವಿರುವುದು ಸ್ಥಳ ಪರಿಶೀಲನಾ ಸಮಯದಲ್ಲಿ ಕಂಡುಬರುತ್ತಿದ್ದು ಸದರಿ ಸೇವೆಯು ಉಪಗ್ರಹ ಆಧಾರಿತ ಸೇವೆಯಾಗಿರುವುದರಿಂದ ಪ್ರಾತ್ಯಕ್ಷಿಕೆ ವರದಿಯನ್ನು ತೋರಿಸಬಹುದಾಗಿರುತ್ತದೆ ಎಂದು ತಿಳಿಸಿ T4U ಸಂಸ್ಥೆಯವರು ದೋಣಿಗೆ ಅಳವಡಿಸಿದ ಜಿ.ಪಿ.ಎಸ್‌ಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ನೀಡುತ್ತಿರುವ ದತ್ತಾಂಶಗಳು ನಂಬಲು ಅನರ್ಹವಾಗಿರುತ್ತದೆ ಎಂದು ಸಮಿತಿಯು ಅಭಿಪ್ರಾಯ ಪಟ್ಟಿರುತ್ತದೆ.

ಸದರಿ ಸಮಿತಿಯ ವರದಿಯ ಬಗ್ಗೆ ದಿನಾಂಕ: 16-02-2018 ರಂದು ನಡೆದ 7 ಸದಸ್ಯರ ಸಮಿತಿ ಸಭೆಯಲ್ಲಿ ಚರ್ಚಿಸಲಾಗಿ ಕುಂದಾಪುರದಲ್ಲಿ ಜಿ.ಪಿ.ಎಸ್ ನೇರ ಪ್ರಸಾರಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ತಾವು ಪರಿಶೀಲನೆ ಮಾಡಿದ್ದು ಇದಕ್ಕಾಗಿ ಎ, ಬಿ, ಸಿ ಮತ್ತು ಡಿ ಇದರಂತೆ ನಾಲ್ಕು ಸ್ಥಳಗಳನ್ನು ಗುರುತು ಮಾಡಿ ದೋಣಿಯಲ್ಲಿ ಅಳವಡಿಸಿರುವ ಜಿ.ಪಿ.ಎಸ್ ನೇರ ಪ್ರಸಾರಕ್ಕಾಗಿ ಪ್ರಯತ್ನಿಸಿದಾಗ ಸಂಪರ್ಕ ಸಾಧಿಸಲು ಸಾಧ್ಯವಾಗಿರಲಿಲ್ಲ. ಮರುದಿನದಂದು ಸರ್ವಿಸ್ ಮೂಲಕ ವರದಿಯನ್ನು ಪಡೆಯಲಾಗಿ ಹಾಗೂ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಹ್ಯಾಂಡ್ ಹೆಲ್ಡ್ ಡಿವೈಸ್ ರೀಡಿಂಗ್ ಜೊತೆ ಹೊಂದಾಣಿಕೆ ಆಗುತ್ತಿರುವುದಾಗಿ ಸತ್ಯ ಶೋಧನಾ ಸಮಿತಿಯ ಸದಸ್ಯರಾಗಿರುವ ಶ್ರೀ ಹರ್ಷರಾಜ್, ಡಿ.ಪಿ.ಎಂ, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಉಡುಪಿರವರು ಸಭೆಗೆ ತಿಳಿಸಿರುತ್ತಾರೆ. ಈ ಬಗ್ಗೆ ಜಿ.ಪಿ.ಎಸ್ ಉಪಕರಣಗಳ ಹಾಗೂ ತಂತ್ರಾಂಶಗಳ ಬಗ್ಗೆ ಹೆಚ್ಚಿನ ವಿವರವಾದ ಮಾಹಿತಿಯನ್ನು ಪಡೆಯಲು ಎನ್.ಐ.ಟಿ.ಕೆ ಸುರತ್ಕಲ್, ತಾಂತ್ರಿಕ ಕಾಲೇಜಿನ ಎಲೆಕ್ಟ್ರಾನಿಕ್ ಆ್ಯಂಡ್ ಕಮ್ಯೂನಿಕೇಶನ್ ವಿಭಾಗದ ಅಸಿಸ್ಟೆಂಟ್ ಪ್ರೊಫೆಸರ್ ಡಾ. ಲಕ್ಷ್ಮಿನಿಧಿ ಹಾಗೂ ವಿಭಾಗದ ಮುಖ್ಯಸ್ಥರಾದ ಶ್ರೀಪತಿ ಆಚಾರ್ಯ ರವರು ಮಾತನಾಡಿ ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ ಹಾಗೂ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿಯವರ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಕಛೇರಿಯ ಜಿ.ಪಿ.ಎಸ್ ಉಪಕರಣಗಳಲ್ಲಿ ಕೇವಲ ಸದ್ರಿ ಪ್ರದೇಶದ ಲೋಕೇಷನ್ ಮಾಹಿತಿ ಉಪಕರಣದ ಪರದೆಯಲ್ಲಿ ಮಾತ್ರ ಗೋಚರವಾಗುತ್ತಿದ್ದು ಅದನ್ನು ಆ ಕ್ಷಣದಲ್ಲಿಯೇ ದತ್ತಾಂಶವನ್ನು ಉಳಿಸಿಕೊಳ್ಳಬೇಕಾಗುತ್ತದೆ. ಅದರ T4U ಸಂಸ್ಥೆಯವರ ಜಿ.ಪಿ.ಎಸ್ ಉಪಕರಣವು ಲೋಕೇಷನ್ ಅನ್ನು ಪತ್ತೆ ಹಚ್ಚಿ ಅದರ ವಿವರವನ್ನು ಸ್ಥಾಪಿಸಲ್ಪಟ್ಟ ಸರ್ವಿಸ್‌ಗಳಿಗೆ ಕಳುಹಿಸುತ್ತದೆ ಮತ್ತು ಅಲ್ಲಿ ಶೇಖರವಾಗುತ್ತದೆ. ಸದರಿ ಸ್ಥಳಗಳಲ್ಲಿ ಮೊಬೈಲ್ ನೆಟ್‌ವರ್ಕ್ ಇಲ್ಲದಿದ್ದಾಗ ಮೊಬೈಲ್ ಆ್ಯಪ್‌ನಲ್ಲಿ ನೇರ ಪ್ರಸಾರ ಸಾಧ್ಯವಾಗುವುದಿಲ್ಲ. ಜಿ.ಪಿ.ಎಸ್ ಸ್ಯಾಟಲೈಟ್ ಮೂಲಕ ಕಳುಹಿಸಿದ ಮಾಹಿತಿಯು ಸರ್ವಿಸ್‌ನಲ್ಲಿ ದಾಖಲಾಗಿರುವುದರಿಂದ ಬೇಕಾದ ಸಮಯದಲ್ಲಿ ಮಾಹಿತಿಯನ್ನು ಪಡೆಯಬಹುದಾಗಿರುತ್ತದೆ. ಒಂದು ವೇಳೆ ಜಿ.ಪಿ.ಎಸ್‌ನಲ್ಲಿರುವ ಸಿಮ್ ಕಾರ್ಡ್‌ನ್ನು ತೆಗೆದರೂ ಕೂಡ ನಂತರದಲ್ಲಿ ಅದನ್ನು ಅಳವಡಿಸಿದ ಸಂದರ್ಭದಲ್ಲಿ ಅದರ ಮಾಹಿತಿಯೂ ಕೂಡ ಲಭ್ಯವಾಗುತ್ತದೆ. ಆದ್ದರಿಂದ ಮೊಬೈಲ್ ನೆಟ್‌ವರ್ಕ್ ಸಂಪರ್ಕ ಇಲ್ಲದ ಕಾರಣ ಜಿ.ಪಿ.ಎಸ್ ಲೋಕೇಷನ್ ನೇರ ಪ್ರಸಾರ ಸಾಧ್ಯವಾಗದ ಸಮಯದ ಮಾಹಿತಿಯನ್ನು ನಂತರ ಸರ್ವಿಸ್‌ನಿಂದ ತೆಗೆದು ಪರ್ಮಿಟ್ ಉಲ್ಲಂಘನೆಯಾದ ಪ್ರಕರಣಗಳ ಬಗ್ಗೆ ಕಾನೂನು ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳುವುದರಲ್ಲಿ ತಪ್ಪಿಲ್ಲವೆಂದು ಅಭಿಪ್ರಾಯ ನೀಡಿರುತ್ತಾರೆ. ಈ ಮಾಹಿತಿಯನ್ನು ಸಭೆಯಲ್ಲಿ ಹಾಜರಿಪಡಿಸಿ ಶೋಧನಾ ಸಮಿತಿಯ ಸದಸ್ಯರು ಒಪ್ಪಿರುತ್ತಾರೆ.

ಮೇಲಿನ ಎಲ್ಲಾ ಮಾಹಿತಿಗಳಿಂದ Telematics 4U Services Pvt. Ltd. ಕಂಪನಿಯವರು ನೀಡಿರುವ ವರದಿಯು ಸರಿಯಿದೆ ಎಂದು ಪರಿಗಣಿಸಿಹುದೆಂದು ಸಭೆಯಲ್ಲಿ ತೀರ್ಮಾನಿಸಲಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ತಾವು ನೀಡಿರುವ ಮನವಿಯನ್ನು ಪುರಸ್ಕರಿಸಲು ಕಾನೂನಿನಲ್ಲಿ ಅವಕಾಶವಿರುವುದಿಲ್ಲ ಎಂದು ಈ ಮೂಲಕ ತಿಳಿಸಿದೆ.

ಇವರಿಗೆ,
ಉಡುಪಿ ಜಿಲ್ಲಾ ಹ್ಯಾಂಗೆ ದೋಣಿ ಕಾರ್ಮಿಕರ ಸಂಘ (ರಿ)
ರಾಮಗೋಪಾಲ್ ಆರ್ಕೇಡ್
ಎಲ್.ವಿ.ಟಿ ದೇವಸ್ಥಾನದ ಎದುರುಗಡೆ
ಪುಕ್ಕೂರು, ಸಂತೆಕಟ್ಟೆ-576105
ಉಡುಪಿ ತಾಲ್ಲೂಕು & ಜಿಲ್ಲೆ

ಜಿಲ್ಲಾಧಿಕಾರಿ/ ಆಯುಕ್ತರು
ಜಿಲ್ಲಾ 7 ಸದಸ್ಯರ ಸಮಿತಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

No: gabhooe/Udupi/CRZ Maralu/2018 – 19 1473 Date: 02-07-2018

ENDORSEMENT

Subject: Regarding submission of report with regard to notice given unnecessarily stating breaking the Rules

Reference: 1. Appeal dated 27.06.2018 of UDUPI JILLA HOIGE DHONI KARIKARA SANGHA (R)

2. Proceedings of Meeting dated 16.02.2018 of 7 Members Committee

With reference to the subject matter in the letter cited against Ref. No. 1 above, you have written that at the time of issuing temporary license for 2017 – 18 without giving any guidance regarding fitting GPS to boats, after fitting GPS, notices have been issued to many Licensees saying rules have been broken. As some of the members of your Sangha complained that GPS is faulty, Truth Finding Committee was formed and the Truth Finding Committee also given report that GPS is faulty. Despite knowing that GPS is faulty, the licensees have been served with notices again and again saying that Rules have been broken. You have also requested to refund the penalties collected from the members of your Sangha and to consider the notices given on the basis of the reports given after the expiry date of GPS as baseless.

By informing the problems in the GPS instruments fitted to the boats engaged in the clearance of sand bars in the CRZ area of Udupi District order was issued to Truth Finding Committee to verify functioning of the GPS instruments fitted to the boats of the Licensees who have broken the terms of the license issued by Mines and Geology Department.

On 19-01-2018, 20-01-2018 and 23-01-2018 in the presence of the licensees who have complained against the performance of the GPS instruments, verification of performance of the GPS instruments have been conducted in the CRZ areas of Udupi and Kundapura Taluks. The T4U Company had informed that due to non availability of Network, data regarding movement of the GPS fitted boats could not be shown in the spot and that it would submit the data the next day. The Committee has opined that in the said area during the demonstration time Network was available and that as the said service was satellite based the demonstrative report could have been shown and that the data that are being furnished by T4U company with regard to the GPS fitted boats are not trustable.

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With regard to the report of the said Committee, discussions were held on 16-02-2018 in the 7 Members Committee. Out come was – In Kundapura we have identified four places as A,B,C and D. and tried to experiment direct transmission from GPS fitted Boats when we could not get connection. Next day when data was collected from Server it tallied with the hand held device readings of Jilla Panchayath. This was informed by Mr. Harsha Raj, D.P.M, Jilla Panchayath, Udupi, the member of the Truth Finding Committee. In this regard for getting more detailed information Asst. Professor D. Laxminidhi and Department Head Mr. Sripathi Acharya of Electronic and Communication Department, NITK, Surathkal was contacted. They told that in the GPS connected instruments installed in Mining & Geology Department and in the Office of Chief Executive Officer, Jilla Panchayath the information about the location of that area only were visible on the screen and the data should be got stored immediately. But the GPS instruments of T4U company will identify the location and would send the details to the installed Servers and the data would be saved . If net work connection was not available in the said areas direct transmission would not be possible in Mobile App. The data sent by GPS through satellite would be saved in the server as such information could be collected at any needy time. Even if Sim Card had been removed from GPS, the data would be available when the Sim Card was once again inserted. They opined that it is not wrong if legal step is taken for violation of terms of Permit by taking information from Server in case GPS location could not be transmitted directly due to non availability of mobile net work.

From all the above said informations the Committee has concluded to consider that the reports given by Telematics 4 U Services Pvt. Ltd. are correct . Therefore you are hereby informed that there is no provision to consider your appeal.

Sd/-

District Commissioner/ President
District 7 members Committee,
Udupi District,
Udupi

To:

UDUPI JILLA HOIGE DHONI KARMIKARA SANGHA (R)

Ramgopal Arcade, Opp: .V.T. Temple, Puttur, Santhekatte – 576 105, Udupi Dist.

(True Translation of letter originally in Kannada Language to English)